

**Central Administrative Tribunal
Madras Bench**

OA 310/01057/2019

Dated Wednesday the 7th day of August Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

P.V.Jagatish, S/o. P. V. Velayutham,
No. 23, Vengateswara Nagar,
East Main Road,
New Saram, Puducherry.

... Applicant

By Advocate **M/s. L. Chandrakumar**

Vs.

1. Union of India rep by the Union Territory of Puducherry,
rep by its Chief Secretary,
cum the Chairperson (Governing Body),
Union Territory of Puducherry Child Protection Society (UTPCPS),
Government of Puducherry,
Chief Secretariat, Puducherry.
2. The Secretary to the Government (Welfare),
cum the Chairperson (Executive Committee),
Union Territory of Puducherry Child Protection Society (UTPCPS),
Government of Puducherry,
Chief Secretariat, Puducherry.
3. The Director/Member Secretary,
Union Territory of Puducherry Child Protection Society (UTPCPS),
Department of Women and Child Development,
Puducherry.
4. The Director,
Directorate of Social Welfare,
Puducherry. ... Respondents

By Advocate **Ms. S. Devie**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to consider and pass orders on the representation dated 22.01.2019 seeking regularization/absorption of the applicant as Legal cum Probation Officer on merits and within a time to be stipulated by this Hon'ble Tribunal and to pass such further or other order as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

2. When the matter came up for hearing, learned counsel for the applicant submits that the applicant has given a representation Annexure A8 and A13 dt. 19.09.2016 and 22.01.2019 respectively which are still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representations are disposed of within a time limit stipulated by this Tribunal.
3. Ms. S. Devie takes notice for the respondents.
4. **In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A8 and A13 representations of the applicant dt. 19.09.2016 and 22.01.2019 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.**
4. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

AS

07.08.2019

(P. Madhavan)
Member (J)